
(2021) 03 TDSAT CK 0041

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Cyber Appeal 6 Of 2015

Central Bank Of India

APPELLANT

Vs

Ms Raatronics And Others

RESPONDENT

Date of Decision : 19-03-2021

Acts Referred:

Citation : (2021) 03 TDSAT CK 0041

Hon'ble Judges : Brijesh Kumar, Registrar

Bench : Single Bench

Advocate : Anita Saran, Pratiksha Sharma, Shagun Bhargava, Paras Joshi, Laimon Rani Boro, Sohit Choudhary

Final Decision : Allowed

Judgement

Ms. Shagun Bhargava appears for R-4, the erstwhile State Bank of Bikaner & Jaipur (SBBJ), and submits that SBBJ has merged with State Bank of India. She further submits that she may be served with a copy of Memo of Appeal through e-mail. Ms. Anita Saran, appearing for appellant undertakes to supply a copy of the Memo of Appeal. It was prayed on behalf of R-4 that four weeks time be granted for filing reply. Prayer is allowed. R-4 to file its reply within four weeks. Appellant may file its rejoinder, if any, in two weeks thereafter. Appellant may take necessary steps to get the name of R-4 changed and accordingly file the amended Memo of Parties. List the matter on 3rd May, 2021 for directions.